

Siddiquee & Associates  
Advocates

By Email on:  
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Date: 11<sup>th</sup> November, 2020

To,  
**The Attorney General of India**  
Supreme Court Complex  
Tilak Marg, Mandi House,  
Delhi- 110001

**Re:** In the interest of justice and a vigorous attempt at upholding the dignity and integrity of the Supreme Court of India and the Legal Fraternity on the whole, a humble letter requesting you to initiate “Contempt Proceeding” against a Stand-up Comic Artist named Mr. Kunal Kamra, who through his Tweets on a Judgment passed by the Supreme Court, unsavoury comments on the Hon’ble Justice D.Y Chandrachud and circulation of a morphed image of the Supreme Court premises, published via his verified social media handle on Twitter has made a manifest attempt to lower the authority of the Supreme Court of India.

Respected Sir,

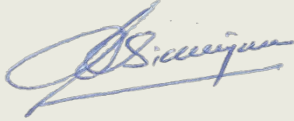
This has reference to the afore-captioned subject matter in regards to which, I being Advocate Rizwan Siddiquee, would like to humbly record as under:

1. I state that I am an advocate practicing in the Hon’ble High Court of Judicature at Bombay as well as the Supreme Court of India since the year 1999, and has represented causes in various cases of public importance.
2. I state that on the 11<sup>th</sup> of November, 2020 a divisional bench of the Supreme Court consisting of Justice D.Y. Chandrachud and Justice Indira Banerjee had granted bail to noted journalist Mr. Arnab Goswami on merits.
3. I further state that, during the course of the proceedings and also subsequent to the verdict, Mr. Kunal Kamra a stand-up comedian by profession through his Twitter handle having 1.7 million followers @kunalkamra88 published a

series of tweet as follows:

- a) “The Supreme Court of this country is the most Supreme joke of this country...”
  - b) “The pace at which the Supreme Court operates in matters of “National Interests” it’s time we replace Mahatma Gandhi’s photo with Harish Salve’s photo...”
  - c) “DY Chandrachud is a flight attendant serving champagne to first class passengers after they’re fast tracked through, while commoners don’t know if they’ll ever be boarded or seated, let alone served.  
\*Justice\*”
  - d) “All lawyers with a spine must stop the use of the prefix “Hon’ble” while referring to the Supreme Court or its judges. Honour has left the building long back...”
4. In addition to the abovementioned tweets, Mr. Kunal Kamra has even tried to outrage the integrity of the Supreme Court by morphing an image of Supreme Court building and giving it an Orange Shade and depicting a BJP flag hoisted in the foyer of the Supreme Court. All the above mentioned tweets has been retweeted by thousands of his followers and other Twitter users. (*The contemptuous picture and tweets has been enclosed for reference*)
5. I further state that the abovementioned tweets and its publications and re-publication scandalizes the Hon’ble Supreme Court and prejudices the mind of millions of people.
6. It is pertinent to note that if this kind of unruly and salacious statements are allowed to go unchecked, influencers having millions of social media followers would start making reckless allegations and diabolical statements against the judges and the courts who do not decide cases in their favor or in accordance to their liking and this trend would soon spell the death knell of an independent judiciary.

7. The greatest strength of the judiciary is the faith of the people in it, a belief that should not allowed to erode because of a calculated and well-timed propaganda of a few, I am therefore requesting you, that in the capacity of the officer of the court and being the holder of the office which bestows the power of being the Indian government's chief legal advisor and the primary lawyer of the State in the Supreme Court of India, be pleased to initiate proceeding under Section 15(1)(b) of the Contempt of Courts Act, 1971 read with Rule 3 of the Rules to Regulate Proceedings for Contempt of the Supreme Court, 1975 and initiate criminal contempt against Mr. Kunal Kamra.



**Adv. Rizwan Siddiquee**

Enclosures as above.

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**Kunal Kamra**  @kunalkamra88 · 5h 

The pace at which the Supreme Court operates in matters of “National Interests” it’s time we replace Mahatma Gandhi’s photo with Harish Salve’s photo...

 464  1.3K  12.8K 
- 

**Kunal Kamra**  @kunalkamra88 · 6h 

The Supreme Court of this country is the the most Supreme joke of this country...

 5.8K  7.1K  37.2K 
- 

**Kunal Kamra**  @kunalkamra88 · 4h 

All lawyers with a spine must stop the use of the prefix “Hon’ble” while referring to the Supreme Court or its judges. Honour has left the building long back...

 1.8K  2.3K  15.5K 



**Kunal Kamra** @kunalkamra88 · 4h

⋮

DY Chandrachud is a flight attendant serving champagne to first class passengers after they're fast tracked through, while commoners don't know if they'll ever be boarded or seated, let alone served.  
\*Justice\*

641

1.1K

7.5K



**Kunal Kamra** @kunalkamra88 · 5h

⋮

Contempt of court it seems



896

2.2K

14.7K

